

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

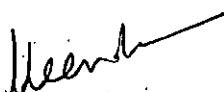
Date of Order: 01.09.2016

OA No. 291/00653/2016

Mr. S.K. Bhargava, counsel for applicant.
Mr. Amit Mathur, counsel for respondents.

In the first place, it is noted that in the proceeding of 30.08.2016, it has been ordered that "Adjourned to 1.9.2016. I.R. to continue till the next date". However, it is seen that in the previous proceeding on 17.08.2016, it was clearly ordered that "As the order dated 12.08.2016 (Annex. A/1) appears to be reasoned and speaking; it would not be just and proper to grant any I.R. at this stage, however, the case may be listed early". Thus, it is clear no I.R. was granted on 17.08.2016, and the mentioning in the proceeding of 30.08.2016 that "I.R. to continue till the next date" is an error apparent on the face of record.

Today, counsel for the respondents submits that the applicant has only challenged the order dated 12.08.2016 (Annexure A/1) by which his representation regarding his transfer has been rejected but he has not challenged his transfer order dated 20.07.2016 itself. At this stage, counsel for applicant submits that he may be allowed to file a fresh O.A. with better particulars challenging the transfer order dated 20.07.2016 also. The request of counsel for applicant to file a fresh O.A. with better particulars is allowed. The present Original Application is disposed of accordingly.


(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER